

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Criminal Appeal No(s). 475/2019

THE STATE OF UTTAR PRADESH

Appellant(s)

VERSUS

LATOORI

Respondent(s)

IA No. 2625/2014 - EXEMPTION FROM FILING O.T.)

Date : 05-06-2024 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJAY KUMAR

HON'BLE MR. JUSTICE AUGUSTINE GEORGE MASIH

[VACATION BENCH]

For Appellant(s) Ms. Prapti Srivastava, Adv.  
Mr. Shashank Shekhar Singh, AOR

For Respondent(s)

UPON hearing the counsel, the Court made the following  
O R D E R

Ms. Prapti Srivastava, learned counsel, appears for the State of Uttar Pradesh.

2. By order dated 12.07.2016, this appeal was dismissed as abated against deceased respondent No.2.

3. Office Report dated 03.06.2024 reflects that, despite service of notice, the remaining sole respondent has not chosen to enter appearance before this Court.

4. Registry shall take steps to have a Legal Aid Counsel appointed to represent the sole respondent well before the next date of hearing and provide the case records to the said learned counsel. Copies of the original records shall also be furnished to the learned counsel appearing for both parties.

(DEEPAK JOSHI)  
ASTT. REGISTRAR-cum-PS

(SAROJ KUMARI GAUR)  
ASSISTANT REGISTRAR